

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhusan, Member**

Petition No. 9/2003

In the matter of

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from January 2001 to July 2001.

Petition No 11/2003

And in the matter of

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from October to December 2000 and March-April 2002

Petition No.12/2003

And in the matter of

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from September to December 2001

And in the matter of

GRID CORPORATION OF ORISSA LTD.

.... **PETITIONER**

Vs

**TRANSMISSION CORPORATION OF
ANDHRA PRADESH**

.... **RESPONDENT**

Petition No. 10/2003

And in the matter of

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from December 1994 to September 1996

And in the matter of

GRID CORPORATION OF ORISSA LTD.

.... **PETITIONER**

Vs

1. **TRANSMISSION CORPORATION OF
ANDHRA PRADESH, HYDERABAD,**
2. **POWREGRID CORPORATION OF INDIA LTD.
GURGAON**
3. **EASTERN REGIONAL ELECTRICITY BOARD, KOLKATA**
4. **WEST BENGAL STATE ELECTRICITY BOARD, KOLKATA RESPONDENTS**

The following were present:

1. Shri R.K. Mehta, Advocate, GRIDCO
2. Ms. Shruti, Advocate, GRIDCO
3. Shri B.M. Das, Sr. General Manager, GRIDCO
4. Shri R.K Sharma, Member Secretary, EREB

**ORDER
(DATE OF HEARING: 13.7.2004)**

These petitions were earlier listed for hearing on 24.3.2004. At the request of Government of Orissa, hearing of these petitions was adjourned for 13.7.2004.

2. A fresh letter dated 9.7.2004 has been received from the State Government of Orissa, Department of Energy requesting for adjournment since, as stated in the letter, some efforts are afoot to settle the differences through mutual discussions. Shri R.K. Mehta, learned counsel who appeared for the petitioner in all these petitions also made a similar request for adjournment.

3. On previous three occasions the petitions were adjourned to accommodate similar requests made on behalf of the petitioner. Shri Mehta stated that no further request for adjournment would be made.

4. List this petition on 18.11.2004. We make it clear that no further request for adjournment will be entertained. We further observe that further proceedings will be held on the next date even in the absence of any of the parties.

5. None was present on behalf of the respondents. Therefore, a copy of this order be sent to all concerned.

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 21st July, 2004